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ITEM NO.210

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 840/2014

(Arising out of impugned final judgment and order dated 17/07/2006  
in CRLA No. 1009/1994 passed by the High Court Of Judicature at  
Allahabad)

MATRU

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(with appln. (s) for bail and exemption from filing c/c of the  
impugned judgment and exemption from filing O.T. and office report)

Date : 17/10/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR  
HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

For Petitioner(s) Mr. Shiv Kumar Suri (ac),Adv.

For Respondent(s) Mr. Abhishth Kumar,Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Not taken up.

[O.P. SHARMA]  
COURT MASTER

[INDU BALA KAPUR]  
COURT MASTER

Signature Not Verified

Digitally signed by  
Om Parkash Sharma  
Date: 2014.10.17  
16:39:42 IST  
Reason: